HIGH COURT OF UTTARAKHAND, NAINITAL

NOTIFICATION

No. 49 /UHC/Admin.A/2007 Dated: April 1, 2007.

Pursuant to the Government Notification No. 178/XXXVI (1)/2006-19/2000 dated 20/04/2007, issued in exercise of the powers vested U/s 21 of the General Clauses Act, 1904, read with Section 5(2) of U.P. Gangsters & Anti-Social Activities (Prevention) Act, 1986 and Section: 86 of the U.P. Re-organization act, 2000 (Act No. 29 of 2000) Sri Uttam Singh Nabiyal, Addl. District & Sessions Judge / 3rd F.T.C., Hardwar, is conferred powers to preside over the Special Court at Hardwar constituted under U.P. Gangsters & Anti-Social Activities (Prevention) Act, 1986, in addition to his duties.

By order of the Court,

Sd./-(V.K.Maheshwari) Registrar General.